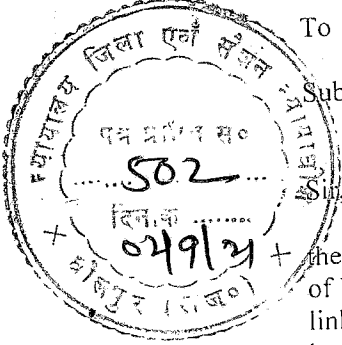


RAJASTHAN HIGH COURT, JODHPUR

No. Gen./XV/44/2021/4190

Date: 01.09.2021



To : All the District and Sessions Judges.

Sub. : Regarding expeditious disposal of cases u/s 138 of the N.I Act.

I am to state that to invite valuable suggestions of all the stakeholders regarding expeditious disposal of cases under section 138 of N.I. Act, Hon'ble E-committee of Supreme Court of India has shared a link i.e. (<https://mygov.in/mygov-survey/survey-speedy-disposal-cheque-bouncing-cases/>).

You are therefore requested to display the same on the website of your judgship and on notice boards of all the courts of your judgship and circulate it amongst all the subordinate Courts under your jurisdiction and also to the Bar Association of your judgship to display the link on the notice board, for responses / suggestions of the stakeholders on expeditious disposal of cases u/s 138 of the N.I. Act, as desired on the above link.

Yours sincerely,

REGISTRAR (RULES)

01.9.21
Eeff.

कार्यालय:- जिला एवं सेशन न्यायाधीश, धौलपुर

क्रमांक/स्था./2021/2733-37 दिनांक :-...02/09/2021

निर्देशानुसार पत्र की प्रति नोटिस बोर्ड पर चस्पा करने हेतु निम्न को जरिये ई-मेल प्रेषित है:-

1. श्रीमान् पीठासीन अधिकारीगण, समस्त न्यायालय/मो.दु.दा.अधि./जि.वि.से. प्राधिकरण/किशोर न्याय बोर्ड, धौलपुर को सादर प्रेषित है।
2. श्रीमान् अध्यक्ष, अभिभाषक संघ, धौलपुर/बाड़ी/बसेड़ी/राजाखेड़ा
3. नोटिस बोर्ड, जिला न्यायालय, धौलपुर पर चस्पा हेतु
4. कम्प्यूटर लिपिक, धौलपुर को न्यायक्षेत्र की अधिकृत बेव-साईट पर अपलोड करने हेतु।
5. सम्बंधित पत्रावली

वरिष्ठ मुसरिम

जिला न्यायालय, धौलपुर